

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.100/2013
RT CP No.32/Chd/Pb./2017**

In the matter of:


M/s Aroma Chemical Industries.Petitioner.

Versus.

M/s B.K.Krafts Ltd.Respondent.

Present: Ms. Manisha Garg, Advocate for petitioner.
Mr.Vishal Aggarwal, Advocate for respondent.

Learned counsel for the petitioner submits that the compliance of providing necessary information was made before the expiry of six months period w.e.f. 15.12.2016, but certain objections have been raised by the registry, which are required to be removed. The matter be listed for arguments on 19.07.2017. The compliance be made by then with copy advance to the counsel opposite.



(Justice R.P.Nagrath)
Member (Judicial)

July 03, 2017.
Ashwani